

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 23.01.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Vivek  
Kumar, Mr. Jayant Upadhyay, Advs.

For the Respondent : Mr. Ishan Dewan, Mr. V. Siddharth, Ms. Gunjan Arora,  
Mr. Amritesh Krishna, Advs.

**ORDER**

Heard the submission made by the Ld. Counsel on behalf of the Financial Creditor. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that the matter shall be argued by the Senior Counsel and he is on his legs before the Court No. 1. In view of this, list the matter for argument of Corporate Debtor on **20.02.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**